

**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 410/2020  
PS : Maya Puri  
State Vs. Naresh Kumar  
U/s 308 IPC**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

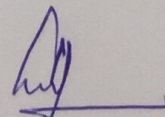
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of applicant/accused Naresh Kumar.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State.  
Complainant in person.  
IO SI Vipin Malik.  
Sh. Nepal Singh, Ld Counsel for the  
applicant/accused.

Reply to the application is already on record.

I have heard arguments on the bail application from both the sides and perused the record.

It is argued on behalf of applicant that he is in J.C since 08.07.2020. It is argued that applicant has not committed any offence and he has been falsely implicated in the present case. It is also argued that no fruitful purpose





will be served in keeping the applicant/accused behind bar. Therefore, it is prayed that applicant may be released on bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground of gravity of offence. It is also argued that the injury has been opined as grievous in nature. It is also argued that applicant is the son of the injured and he threw brick from third floor to the ground where injured was strolling. It is further argued that matter is still under investigation.

I have considered rival submissions.

Considering the facts and circumstances of the case, the gravity of offence and the nature of injury and the fact that matter is still under investigation, no ground is made out for grant of bail to the applicant at this stage. Application is accordingly dismissed.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No. 656/2020  
PS : Ranhola  
State Vs. Sanjay  
U/s 376/506 IPC**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sanjay

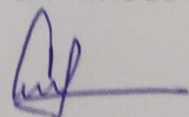
Present : Sh. Rajat Kalra, Ld. Addl. PP for State.  
IO WSI Annu Dhankhar.  
Sh. Jitender Kumar, Ld Counsel for the applicant/accused.  
Sh. Shagun Mehta, Ld. Counsel for complainant.

Supplementary reply to the application filed. Copy supplied.

Inspector Manmohan Singh, SHO PS Ranhola is present pursuant to the notice issued for non filing of reply. Reply has already been filed. He is accordingly discharged and is warned to remain careful in future.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is in J.C since 23.06.2020. It is further argued that he is an innocent





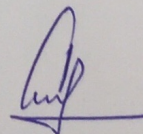
unmarried young man and has been falsely implicated in the present case on the false and frivolous allegations. On the other hand, complainant is a married woman. Ld. Counsel for applicant has further argued that the applicant filed a complaint vide DD No. 44A dated 23.06.2019 at PS Ranhola against the complainant for extortion of Rs. 3 lacs and one home else he would be falsely implicated in a false rape case. Therefore, it is prayed that applicant may be granted bail and he is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application. While relying on the statement u/s 164 Cr.P.C of the victim, he has argued that the applicant made physical relations with the victim under threat. It is also argued that applicant continued to make physical relations forcefully with the victim while black mailing her for making her nude photos and videos viral. It is also argued that matter is still under investigation.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant and the fact that matter is still under investigation, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.



**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02  
(WEST), TIS HAZARI COURTS : DELHI**

**FIR No. 305/2020  
PS : Mundka  
State Vs. Sonu  
U/s 356/379 IPC**

10.08.2020

**Through Video Conferencing**

**The undersigned is performing duty pursuant to the computer generated circular/duty Roster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

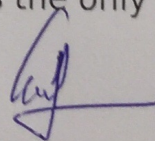
This is the application u/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sonu.

Present : Sh. Rajat Kalra, Ld. Addl. PP for State  
Sh. Ravi Shukla, Ld Counsel for the  
applicant/accused through V.C.

Reply to the bail application has been received alongwith previous involvement of applicant/accused.

I have heard arguments on the bail application from both the sides.

It is argued on behalf of applicant that he is in J.C since 21.06.2020. It is further argued that the recovery from the applicant was planted upon him by the police. It is further argued that he has been falsely implicated in the present case. It is further argued that he is the only bread





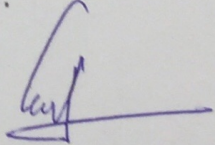
earner in his family and has old age mother to look after. Considering the pandemic situation and on humanitarian grounds, it is prayed that he may be granted bail. He is ready to abide by any condition imposed by this court.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the applicant is a habitual offender. It is further argued that applicant has refused to join the TIP proceedings. It is further argued that as per the report of IO, applicant has criminal antecedents and he is involved in 03 criminal cases of similar nature. It is further argued that in case the applicant is enlarged on bail, he may indulge in criminal activities of such nature.

I have considered rival submissions as well as perused the record.

Considering the facts and circumstances of the case, the gravity of offence and his involvement in other criminal cases of similar nature, I am not inclined to grant him bail. Application is accordingly dismissed.

Dasti copy be given.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.105/20**

**PS : Mayapuri**

**State Vs. Gotam @Goutam**

**U/s. 392/411/397/34 IPC**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

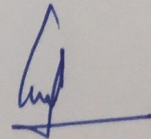
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Jaspreet Singh, Ld. Counsel for applicant/accused.  
IO/SI Vipin Malik in person.

IO filed reply. Copy supplied.

This is regular bail application as well as for cancellation of NBW.

Ld. Counsel for applicant/accused submits that initially the accused was granted interim bail for period of 30 days vide order dated 18.05.2020 which was further extended for further period of 30 days vide order dated 18.06.2020. Thereafter, it is submitted that NBW issued against accused and IO visited at the house of accused but accused was not present there.

Perusal of record shows that there is no order of issuance of NBW by the court, however, IO has shown the copy of NBW in his mobile phone issued by concerned MM (West), Delhi.



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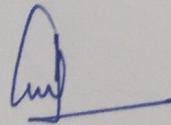


At this stage, it is pointed out by Ld. Counsel for accused that pursuant to directions given by Hon'ble High Court in **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** after 18.07.2020 accused is deemed on interim bail as interim bail were extended till 31.08.2020 by full bench of Hon'ble High Court vide its order dated 13.07.2020. Ld. Counsel further submits that he has not received the copy of challan though same has been filed in the concerned court and requests to withdraw the present application if the directions given by Hon'ble High Court in writ are applied to the present applicant/accused.

This court is in agreement with the submissions made by Ld. Counsel for applicant/accused that Hon'ble High Court vide writ no. **W.P.(C) 3037/2020** titled as **Court on its own motion Vs. State & Ors.** vide its order/judgment dated 13.07.2020 and further clarification vide order dated 24.07.2020 has extended all interim bail/parol orders, whether passed before or after March 16<sup>th</sup> 2020 till 31.08.2020. Hence, no further order is required to be passed on cancellation of NBW as accused is on interim bail by virtue of order of Hon'ble High Court. Accordingly, bail application is disposed off, as prayed.

In view of the above reasons the NBW issued by Ld. MM are cancelled.

IO is directed not to execute the said NBW till further fresh order of the competent court. Hence, interim bail of the accused is deemed extended till 31.08.2020.



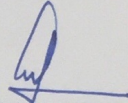
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In view of the submissions of Ld. Counsel for applicant/accused, present regular bail application is dismissed as withdrawn.

Copy of this order be given dasti to IO as well as to Ld. Counsel for applicant/accused, as prayed.



**(POORAN CHAND)**

**ASJ-02/West/Delhi**

**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.372/2020**

**PS : Mundka**

**State Vs. Sudhir**

**U/s. 33/38 Delhi Excise Act**

10.08.2020

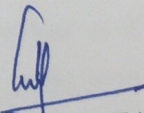
**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Sudhir

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Naveen Gaur, Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks adjournment on the ground that he is not ready to address the arguments today.

At the request of Ld. Counsel for applicant/accused, put up for hearing arguments on bail application on 17.08.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.290/20

PS : Nihal Vihar

State Vs. Sagar

U/s. 392/452/269/188/34 IPC & 25/54/59 Arms Act

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Vikas Bhatia, Ld. Counsel for applicant/accused.

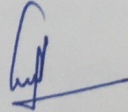
Neither SHO nor IO present. Even no detailed reply filed as directed vide order dated 29.07.2020.

Record speaks that notice of SHO PS Nihal Vihar was ordered to be served through DCP concerned for today but of no avail.

It is already 1:20 pm.

In these circumstances, issue notice to SHO as well as IO to appear in person and also to file report in compliance of order date 29.07.2020 to be served through DCP for 13.08.2020.

Put up on 13.08.2020.



(POORAN CHAND)

ASJ-02/West/Delhi

10.08.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.723/2019  
PS : Ranhola  
State Vs. Meera  
U/s. 420/506/34 IPC

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

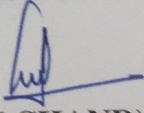
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. V.P. Rana, Ld. Counsel for applicant/accused.  
Sh. Jaidev Sharma, Ld. Counsel for complainant.

It is submitted by Ld. Counsel for complainant that the bail application of other co-accused are listed on 17.08.2020 and requests to adjourn this application for consolidate hearing of bail application on 17.08.2020.

Ld. Counsel for applicant/accused has no objection.

In view of the submissions of Ld. Counsel for complainant, put up this bail application on 17.08.2020. **Meanwhile, interim order to continue till next date of hearing.**

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
10.08.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.nil

PS : Nihal Vihar

State Vs. Jindal Kumar

U/s. nil

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

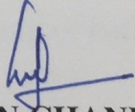
Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Jindal Kumar

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. M.K. Gahlaut, Ld. Counsel for applicant/accused.

Reply not filed. Issue notice to SHO to show cause why reply not filed yet. In the meantime, SHO is directed to file the fresh reply on or before next date with advance copy of the reply to Ld. Counsel for applicant/accused.

Put up for filing of reply and hearing on bail application on  
13.08.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
10.08.2020



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.625/2020

PS : Ranhola

State Vs. Goldy

U/s. 324/341/34 IPC

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Proceedings of this matter has been conducted through Video Conferencing.

This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Goldy

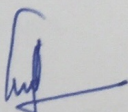
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Zia Afroz, Ld. Counsel for applicant/accused.

Part arguments heard. Ld. Counsel for applicant/accused requests to call the complainant/injured for next date.

Let notice be issued to injured through IO for next date.

Put up for appearance of injured and hearing of bail application on

18.08.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
10.08.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.nil**

**PS : Anand Parbat**

**State Vs. Anil Kumar**

**U/s. nil**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

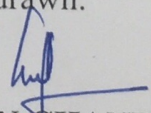
This is an application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant Anil Kumar

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Sintu Kumar, Ld. Counsel for applicant/accused.  
IO/HC Anand from PS Anand Parbat.

Reply filed by IO. Copy supplied to Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused prayed to withdraw the present bail application.

In view of the submissions made by Ld. Counsel for applicant/accused as accused is not wanted in any case FIR in PS Anand Parbat, hence, the present bail application is dismissed as withdrawn.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.238/19**

**PS : Kirti Nagar**

**State Vs. Aamir Qureshi**

**U/s. 356/379/411/34 IPC**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application U/s. 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

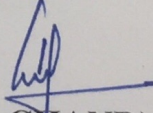
Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Rajesh Chauhan, Ld. Counsel for applicant/accused.  
ASI/IO Surender Singh in person.

Reply filed. Copy supplied to Ld. Counsel for applicant/accused.

Ld. Counsel for applicant/accused seeks adjournment to go through the reply and requests to withdraw the present bail application as he will file fresh bail application after inspecting the judicial record.

In view of the submissions made by Ld. Counsel for applicant/accused, present bail application is dismissed as withdrawn.

Copy of this order is given dasti, as prayed.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.383/2020**

**PS : Mundka**

**State Vs. Vishal**

**U/s. 33 Delhi Excise Act**

10.08.2020

**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

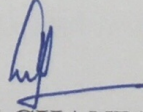
This is the application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Satish Kumar, Ld. Counsel for applicant/accused.

Reply filed. Copy supplied.

Ld. Counsel for applicant/accused submits that only today he has received reply and requests for next date to go through the reply.

At the request of Ld. Counsel for applicant/accused put up for hearing of bail application on 14.08.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.38/20

PS : Anand Parbat

State Vs. Chhote Lal

U/s. 341/354/354(B)/509/34 IPC/Sec 10 POCSO Act

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

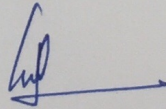
Proceedings of this matter has been conducted through Video Conferencing.

This is the application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Chhote Lal

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Nityanand Singh, Ld. Counsel for applicant/accused.  
W/ASI Kaushalya in person alongwith complainant in person.

IO submits that she received the bail application alongwith medical documents yesterday evening only and due to shortage of time she could not verify the medical record and further states that due to Independence Day police is also busy in other security arrangements and requests for next date after Independence Day.

In view of the facts and circumstances, let this bail application be put up for filing of reply and hearing on 18.08.2020.

  
(POORAN CHAND)  
ASJ-02/West/Delhi  
10.08.2020



**IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI**

**FIR No.720/20**

**PS : Nihal Vihar**

**State Vs. Parveen @ Chanchal**

**U/s. 25/35 Arms Act**

10.08.2020

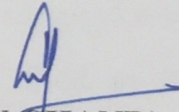
**The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

This is the application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant Parveen @ Chanchal.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Sachinder Solanki, Ld. Counsel for applicant/accused.

Reply not filed. SHO is directed to file the reply on or before next date with advance copy of the reply to Ld. Counsel for applicant/accused.

Put up for filing of reply and hearing on bail application on 18.08.2020.

  
**(POORAN CHAND)**  
**ASJ-02/West/Delhi**  
**10.08.2020**



IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),  
TIS HAZARI COURTS : DELHI

FIR No.63/2020

PS : Ranhola

State Vs. Sohan Sharma

U/s. 354/376/506 IPC

10.08.2020

The undersigned is performing duty pursuant to the computer generated circular/duty roaster dated 31.07.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application U/s. 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant.

Present : Sh. Rajat Kalra, Ld. Addl. PP for the state.  
Sh. Sanjay Kumar, Ld. Counsel for applicant/accused.

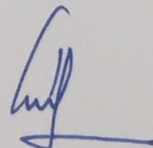
TCR/case file received. Same is perused.

I have heard arguments on behalf of applicant/accused.

At this stage, Ld. Counsel for applicant/accused seeks to withdraw the present application and states that he has not been supplied report u/s. 173 CrPC alongwith documents yet though challan was filed in this case on 25.03.2020 and further requests to give directions to the concerned court to allow him to inspect the challan so that he may prepare for the grounds of bail.

As requested it is directed that Ld. Counsel named above to allowed to inspect the judicial file on filing appropriate application alongwith Vakalatnama duly signed by near blood relative of the accused.

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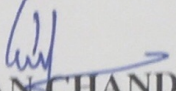




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In view of the submissions of Ld. Counsel for applicant/accused, present bail application is dismissed as withdrawn. Case file be returned back.

Copy of this order be given dasti, as prayed.

  
(POORAN CHAND)

ASJ-02/West/Delhi

10.08.2020